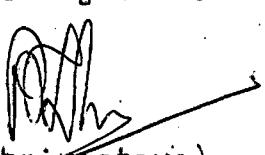
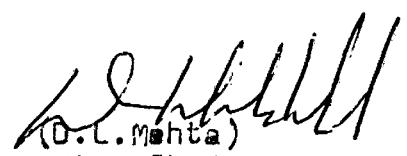


**C. A. T. Bench, JAIPUR**

Date of Order	Orders
23.11.93.	<p>Mr. S.C.Sethi- Counsel for applicant.</p> <p>Heard, the learned counsel for the applicant. Applicant was not found suitable for the post of Superintendent sometime in 1990 and he made a representation on 17.12.90 against his non-selection and the same has been referred in Annexure.A/2, the reply given to him in Annexure.A/2 it has been mentioned that after considering his case he was not found fit suitable. Thereafter, he made a representation again on 10.12.92 and the same information was given to him by the General Manager vide letter dated 16th April,1993 , the letter 16th April,93 does not creat any right in his favour. The cause of action accrued on 17.12.90 when he filed first representation and he should have waited for 6 months and thereafter, filed the O.A.. Apart from that after the letter of Feb. 1991 there is no reason to wait 1 year and 9 months thereafter. We do not find any force in this O.A. it is also time barred and the same is rejected.</p> <p> (P.P. Shrivastava) Adm. Member</p> <p> (D.L. Mehta) Vice Chairman</p> <p>Copy sent to the app. and on no 8630 Date 9/12/93</p>